



2026:AHC-LKO:20906

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2421 of 2026

Abhishek @ Abhishek Kumar And 3 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Shiv Kumar Yadav, Mata Prasad
Chaturvedi

Counsel for Opposite Party(s) : G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Shri Rajesh Yadav, Advocate on behalf of complainant/opposite party no.2 is taken on record.
2. Heard Shri Shiv Kumar Yadav, learned counsel for the applicants, learned A.G.A. for the State, Shri Rajesh Yadav, learned counsel for the opposite party no.2 and perused the record.
3. By means of the instant application, the applicants have prayed to quash the entire proceedings of Case No. 1273 of 2024 arising out of Case Crime No. 275 of 2020, under Sections 323, 376, 342, 498-A, 504, 506 I.P.C and Section 3/4 of D.P Act, Police Station Achalganj, District Unnao pending before learned Civil Judge (Junior Division)/Fast Track Court/CAW, Unnao, impugned summoning order dated 05.01.2024 as well as impugned chargesheet no. 23 of 2021, dated 03.02.2021, filed under Section 323, 342, 498-A, 504, 506 I.P.C and Section 3/4 of D.P Act, P.S Achalganj, District Unnao filed against petitioner nos. 1 to 3 and chargesheet no. 23-A/2021 dated 22.09.2022 filed under Sections 323, 342, 376, 498-A, 504, 506 I.P.C and Section 3/4 of D.P Act against petitioner no. 4, on the basis of compromise dated 04.02.2026
4. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute

which has been reduced in writing on 04.02.2026. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 16.02.2026, the verification was done and report has been submitted to this Court vide order dated 24.02.2026. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of the aforesaid case may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 04.02.2026 and said compromise has been verified on 24.02.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case.

8. In view of the above, as the applicants and opposite parties have entered into compromise on 04.02.2026 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466**.

9. Accordingly, criminal proceedings with regard to Case No. 1273 of 2024 arising out of Case Crime No. 275 of 2020, under Sections 323, 376, 342, 498-A, 504, 506 I.P.C and Section 3/4 of D.P Act, Police Station

Achalganj, District Unnao pending before learned Civil Judge (Junior Division)/Fast Track Court/CAW, Unnao are hereby quashed.

10. The compromise shall be part of this order.

11. The application is **allowed** accordingly.

12. Consigned to record.

March 23, 2026

V. Sinha

(Shree Prakash Singh,J.)